COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 158 OF 2017 & IA NO. 922 OF 2017 APPEAL NO. 316 OF 2017 & IA NOS. 534 & 923 OF 2017

Dated: 12th December, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

APPEAL NO. 158 OF 2017 & IA NO. 922 OF 2017

<u>In the matter of:</u> Adani Power Limited Vs. Central Electricity Regulatory Commission & Ors.				Appellant(s) Respondent(s)
Counsel for the Appellant(s)	:	Ms. Shikha Ohri Ms. Ananya Mohan		
Counsel for the Respondent(s)	:	Mr. G. Umapathy Mr. Aditya Singh for R-2 & 3		

APPEAL NO. 316 OF 2017 & IA NOS. 534 & 923 OF 2017

<u>In the matter of:</u> Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. Vs.				Appellant(s)
Central Electricity Regulatory Commission & Anr.				Respondent(s)
Counsel for the Appellant(s)	:	Mr. G. Umapathy Mr. Aditya Singh		
Counsel for the Respondent(s)	:	Ms. Shikha Ohri Ms. Ananya Mohan for R-2		

<u>ORDER</u>

IA NO. 922 OF 2017 in Appeal No. 158 of 2017 (Appl. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned. Application is disposed of.

IA NO. 923 OF 2017 in Appeal No. 316 of 2017 (Appl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned. Application is disposed of.

Appeal No. 316 of 2017

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 27.12.2017 after serving copy on the other side.

List these matters on 25.01.2018.

(Justice N. K. Patil) Judicial Member

(I.J. Kapoor) Technical Member